

FIR No. 117/2017
U/s 302/34 IPC
PS: Darya Ganj
State Vs. Lootan Yadav @ Raju

31.05.2021

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
None for the applicant/accused since morning despite repeated calls.

Perusal of the last order sheet, it reveals that Id. Counsel for accused has also not appear before the court on last two dates. Hence, bail application is dismissed.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

ADIR
Ld. Addl. PP
referred


FIR No. 293/2020
U/s 452/307/34 IPC
PS: Prasad Nagar
State Vs. Prateek Kataria

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
PRATEEK KATARIA.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Yatinder Kumar, Ld. LAC for accused through V.C.
I.O. SI Deepak through V.C.
Arguments on the interim bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused has been falsely implicated in the present case FIR and he is not involved in any other criminal case. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submissions, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is not involved in any other case and as per the guidelines of High Power Committee



of Hon'ble High Court of Delhi, applicant/accused is hereby admitted to interim bail for a period of 90 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 90 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 90 days.

It is made clear that during the period of interim bail, accused/applicant shall not contact or threat to the complainant or other witnesses directly or indirectly and shall surrender before the Jail Authorities after completion of the 90 days interim bail period.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is disposed off accordingly.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 140/2018
U/s 392/394/397/411/506/34 IPC
PS: DBG Road
State Vs. Yogesh @ Chonch

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
YOGESH @ CHONCH.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. P.K. Garg, ld. Counsel for accused through V.C.
Arguments on the interim bail application heard.
Ld. Counsel for applicant/accused that he has been falsely implicated in the present case and make a request that accused may kindly be granted interim bail.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the bail application on the ground that applicant/accused is in JC for a heinous crime and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application as well as case file and without commenting upon the merits of the cases, this court is of the considered view that applicant/accused was on interim bail and after availing the facility of the interim bail he has surrendered before the Jail Authorities and directions was issued by the High Power Committee of the Hon'ble Supreme Court of India, applicant/accused is hereby admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date



his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

During the period of interim bail, accused/applicant shall not contact or threat to the complainant or any other witnesses directly or indirectly and shall surrender before the Jail Authorities after completion of the 45 days interim bail period.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is disposed off accordingly.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 276/2016
U/s 392/394/397/411 IPC
PS: I.P Estate
State Vs. Irfan

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
IRFAN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Hari Krishan, ld. Counsel for accused through V.C.
I.O. SI Ashok through V.C.
Arguments on the interim bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused has been falsely implicated in the present case FIR and he is not involved in any other criminal case. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submissions, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is not involved in any other case and as per the guidelines of High Power Committee

Hon'ble High Court of Delhi, applicant/accused is hereby admitted to interim bail for a period of 90 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 90 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 90 days.

It is made clear that during the period of interim bail, accused/applicant shall not contact or threat to the complainant or other witnesses directly or indirectly and shall surrender before the Jail Authorities after completion of the 90 days interim bail period.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is disposed off accordingly.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No. 30/2020
U/s 307/387/452/120B/34 IPC & 25/27 Arms Act
PS: Rajender Nagar
State Vs. Nitesh Phore @ Neetu

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
NITESH PHORE @ NEETU.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Sumit Shokeen, ld. Counsel for accused through V.C.
I.O. SI Shiv Narayan through V.C.

Arguments on the interim bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused has been falsely implicated in the present case FIR and he is not involved in any other criminal case. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed.
Heard.

Having heard the submissions, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is not involved in any other case and as per the guidelines of High Power Committee of Hon'ble High Court of Delhi, applicant/accused is hereby admitted to interim

bail for a period of 90 days on his furnishing personal bond in the sum of Rs.20,000/- to the satisfaction of concerned Jail Supdt. The said period of 90 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 90 days.

It is made clear that during the period of interim bail, accused/applicant shall not contact or threat to the complainant or other witnesses directly or indirectly and shall surrender before the Jail Authorities after completion of the 90 days interim bail period.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is disposed off accordingly.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL)
TIS HAZARI COURTS, DELHI
31.05.2021

FIR No.140/2018
u/s 307/34 IPC & 25/27/54/59 Arms Act
PS: Sarai Rohilla
State Vs. Rohit Mittal

31.05.2021

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED ROHIT MITTAL.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Yatinder Kumar, Id. Counsel for accused through V.C.
I.O. SI Ishwari Prasad through V.C.
Reply to bail application filed.
Arguments on the bail application heard.

It is submitted by Id. counsel for applicant/accused that applicant/accused is in JC w.e.f. 11.11.2020 and he has been falsely implicated in the present case FIR. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed.
Heard.

Having heard the submissions, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the

merits of the case, this court is of the considered view that in view of the guidelines of High Power Committee, accused is granted interim bail of 45 days on his furnishing a bail bond/surety bond for a sum of Rs.30,000/- with one surety of the like amount to the satisfaction of Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMM/Ld. CMM, Central District, Delhi. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

During the period of interim bail, accused/applicant shall not contact or threat to the complainant or any other witnesses directly or indirectly and shall surrender before the Jail Authorities after completion of the 45 days interim bail period.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is disposed off accordingly.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

FIR No.46/2019
u/s 392/397/411 IPC
PS: Chandni Mahal
State Vs. Adnan

31.05.2021

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED ADNAN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Yatinder Kumar, ld. Counsel for accused through V.C.
I.O. SI Sohan Lal through V.C.
Reply to bail application filed.
Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused has been falsely implicated in the present case FIR. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the interim bail application of applicant/accused may kindly be dismissed.
Heard.

Having heard the submissions, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that in view of the guidelines of High Power Committee, accused is granted interim bail of 45 days on his furnishing a bail bond/surety bond for a sum of Rs.30,000/- with



one surety of the like amount to the satisfaction of Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMM/Ld. CMM, Central District, Delhi. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

During the period of interim bail, accused/applicant shall not contact or threat to the complainant or any other witnesses directly or indirectly and shall surrender before the Jail Authorities after completion of the 45 days interim bail period.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Bail application is disposed off accordingly.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

FIR No. 68/2021
u/s 308/323/506/34 IPC
PS: Hauz Qazi
State Vs. Deepak Kumar

31.05.2021

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCSUED
DEEPAK KUMAR.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. Anil Kumar, ld. Counsel for accused through V.C.
Arguments on the bail application heard.

It is submitted by ld. counsel for applicant/accused that applicant/accused in JC w.e.f. 30.03.2021 and he has been falsely implicated in the present case FIR. It is further submitted by ld. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that co-accused has also been released on bail and the accused is in JC w.e.f. 30.03.2021 and investigation qua the accused has already been completed and no purpose would be served to keep him in JC particularly in this pandemic period. Therefore, in these facts and circumstances, applicant/ accused be admitted on



bail on his furnishing a bail bond/surety bond for a sum of Rs.20,000/- with one surety of the like amount to the satisfaction of Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMM/Ld. CMM, Central District, Delhi.

Bail application is disposed off accordingly. Copy of this order be sent to Jail Superintendent, Tihar, New Delhi. for necessary compliance.


(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI
31.05.2021



31.05.2021

Bail Application No.986/2021
FIR No.146/2021
u/s 308/34 IPC
PS: Sarai Rohilla
State Vs. Narender Pal Singh

**ORDER ON THE ANTICIPATORY BAIL APPLICATION OF
APPLICANT/ACCUSED NARENDER PAL SINGH.**

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Ms. Kanchan, Id. Counsel for accused through V.C.

I.O. SI Vikas Tomar through V.C.

Arguments on the Anticipatory Bail Application heard.

It is submitted by Id. counsel for applicant/accused that vide order dtd. 12.04.2021, the accused was directed to join the investigation and accused has joined the investigation as per the directions of this court. I.O. SI Vikas Tomar has submitted that the accused has joined the investigation in compliance of order dtd. 12.04.2021 of this court and investigation qua the accused has already been completed.

Heard.

In these facts and circumstances, the Anticipatory bail application of accused is made absolute. Therefore, in these facts and circumstances, in the event of arrest the accused be admitted on Anticipatory bail on furnishing the bail bond/surety bond of Rs.10,000/- with one surety of the like amount to the satisfaction of SHO/IO.

The applicant/accused is also directed to join the investigation as and when required by the I.O./SHO.

Anticipatory bail application stands allowed and disposed off accordingly.

Copy of this order be given dasiti to the I.O.

(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

FIR No.460/2020
u/s 392/394/395/411/412/34 IPC
PS: Karol Bagh
State Vs. Chailu Singh

31.05.2021

ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED

CHAILU SINGH.

Present

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.

Sh. Aditya Malik, Ld. Counsel for accused through V.C.
Arguments on the bail application heard.

It is submitted by Id. counsel for applicant/accused that applicant/accused in JC w.e.f. 23.03.2021 and nothing incriminating has been recovered from the possession of applicant/accused and he has been falsely implicated in the present case FIR. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that co-accused has also been released on bail and the accused is in JC w.e.f. 23.03.2021 and no purpose would be served to keep him in JC particularly in this pandemic period. Therefore, in these facts and circumstances, applicant/ accused be admitted on

bail on his furnishing a bail bond/surety bond for a sum of Rs.20,000/- with one surety of the like amount to the satisfaction of Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMMLd. CMM, Central District, Delhi.

Bail application is disposed off accordingly. Copy of this order be sent to Jail Superintendent, Tihar, New Delhi, for necessary compliance.



(SATISH KUMAR)
Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
31.05.2021

Bail Application No.2269
FIR No.44/2021
u/s 392/411 IPC
PS: Chandni Mahal
State Vs. Kasif Khan

31.05.2021

ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
KASIF KHAN.

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State through V.C.
Sh. R.K. Singh, Ld. Counsel for accused through V.C.
I.O. SI Ram Niwas through V.C.

Arguments on the bail application heard.

It is submitted by Id. counsel for applicant/accused that applicant/accused in JC w.e.f. 25.02.2021 and nothing incriminating has been recovered from the possession of applicant/accused and he has been falsely implicated in the present case FIR. It is further submitted by Id. counsel for applicant/accused that applicant/accused is no more required for the purpose of investigation and make a request that accused may kindly be granted bail.

Per contra, Id. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there are serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed. Heard.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that recovery has been effected and the accused is in JC w.e.f. 25.02.2021 and charge sheet has already been filed and no purpose would be served to keep him in JC particularly in this

pandemic period. Therefore, in these facts and circumstances, applicant/accused be admitted on bail on his furnishing a bail bond/surety bond for a sum of Rs.20,000/- with one surety of the like amount to the satisfaction of Ld. MM/Ld. Link MM/Ld. Duty MM/Ld. ACMMLd. CMM, Central District, Delhi.

Bail application is disposed off accordingly. Copy of this order be sent to Jail Superintendent, Tihar, New Delhi, for necessary compliance.



(SATISH KUMAR)

**Vacation Judge/ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.**

31.05.2021